IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 162 of 2020
……..

Ali Hamza Ahad @ Ali Hamza …. ..... **Appellant**

Versus

The Branch Manager, National Insurance Co. Ltd. & Others
…. ..... **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)
…….....

For the Appellant : Mr. Prashant Kr. Rahul, Advocate.
For the Respondents :
.....

04/05.04.2021.

Learned counsel for the appellant has prayed for 30 days' time after the physical court starts to remove the defect nos. 2 to 6 as pointed out vide Stamp reporting dated 25.06.2020 and defect no.1 as pointed out vide further S.R. dated 26.09.2020.

Defect Nos. 2 to 6 as pointed out vide Stamp reporting dated 25.06.2020 are as follows:-

2. Copy may be served to respondent no.1.

3. Cause title may be corrected at page no.1 and at index.

4. Undertakings given by Ld. Counsel may be paginated.

5. Details of undertakings may be mentioned at index with page numbers.

6. Nomenclature of the case in aggrieved & Prayer portion may be corrected.

Defect no.1 as pointed out vide further S.R. dated 26.09.2020 is as follows:-

1. Name of the sole appellant & respondent no.3 may be corrected in the memo.

Considering the same, put up this case after the removal of defects.

(Kailash Prasad Deo, J.)

Jay/-